

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

C.P. 37/97 in OA. 707/96

dt. 11-8-97

Between

Ch. Subbaramaiah

: Applicant

and

Union of India, rep. by
Sri KLMN Rao, GM, SC Rly.
Rail Nilayam, Secunderabad

2. Sri Tyagarajan
CPO, SC Rly., Railnilayam
Secunderabad

3. Sri B.C. Bhattacharya
Dy. Chief Mech. Engr.
Carriage Repair Shops
SC Rly., Tirupathi
Chittoor Dist.

4. Sri B. Kishore Babu
Workshop Personnel Officer
Carriage Repair Shop
SC Rly., Tirupathi
Chittoor Dist.

: Respondents

Counsel for the applicant

: S. Ramakrishna Rao
Advocate

Counsel for the respondents

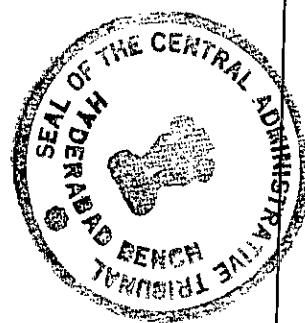
: J.R. Gopal Rao
Addl. Counsel for Railways

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

HON. MR. BS. JAIPARAMESHWAR, MEMBER (JUDL.)

Ja



Order

Oral order (per Hon. Mr. B.S. Jai Parameshwar, Member(judl.))

The applicant in the OA has filed this application for proceeding against the respondents for contempt in that they had filed to allot a spacious quarters after refixing his seniority in accordance with the directions dated 9-8-96 in OA.707/96.

2. The applicant claims a spacious quarters than the one occupied by him as a consequential benefit he is eligible by virtue of directions in OA.707/96.
3. The respondents in their letter No.TR/P.555/ORS/MECH dated 18-3-1997 have intimated the applicant that there are similar representations from the other officials, that the seniority has not been finally determined and that the question of allotting quarters according to the eligibility would be considered after finalisation of the seniority.
4. We direct the respondents to consider the claim of the applicant for a spacious quarter than the one occupied by him in accordance with the directions in OA.707/96 on the basis of priority along with all the representations of other officials and allot him eligible quarters on the basis of the seniority.
5. With this observation the CP is closed.

प्रमाणित प्रति
CERTIFIED TO BE TRUE COPY

A. S. Srinivas
न्यायालय विविकारी
COURT OFFICER
केन्द्रीय प्रशासनिक विविक
Central Administrative Tribunal
हैदराबाद न्यायालय
HYDERABAD BENCH

18189
CASE NO.
नाम एवं विवर
Due of judgement... 11-8-97
नाम एवं विवर
Copy Made Recd. by 20-8-97

A. S. Srinivas
न्यायालय विविकारी (न्याय विविक)
Section Officer (J)